

houses in the public and private sectors.

(b) No.

**Public Undertakings**

331. Shri Liladhar Kotaki:  
Shri N. R. Laskar;  
Shri Sradhakar Supakar:  
Shri Shri Gopal Saboo:

Will the Minister of Finance be pleased to state:

(a) whether changes are proposed to be made in Government Financial Rules in industrial establishments to improve functioning of the public sector undertakings; and

(b) if so, the details thereof?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The industrial enterprises have their own rules and procedures in accordance with the administrative, technical and financial powers vested in them under the respective Articles of Association Statutes. In framing such Rules, the enterprises have to keep their commercial requirements in view and not merely follow the Government Rules. Government had delegated some-time ago enhanced powers to the enterprises for incurring capital expenditure, inviting and accepting tenders, creation and filling up of various posts, etc. within limits specified in each case. This arrangement is considered adequate for the present. No specific proposal for making any further changes is, therefore, under consideration. The position would, however, be reviewed as and when necessary.

**Export of Ore to Japan under Barter arrangements**

332. Shri A. K. Gopalan:  
Shri P. Ramamurti:

Will the Minister of Finance be pleased to state:

(a) whether Government are pursuing the proposal to have barter

arrangements with Japan under which she would supply us vessels against ore exports by India to that country;

(b) whether Government have held some discussions with the Japanese Steel Mill Mission recently;

(c) if so, the progress made in the negotiations so far;

(d) whether Government have considered the impact of devaluation on such a barter arrangement; and

(e) if so, the conclusions thereof?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). No. Sir.

(c) to (e). Do not arise.

**Protected Water Supply Scheme for Cannanore in Kerala**

333. Shri A. K. Gopalan:  
Shri P. Ramamurti:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether Government have received any representation from the District Development Association, Cannanore (Kerala) about a scheme of Protected Water Supply for Cannanore, Tellicherry and Mahe;

(b) if so, whether Government have considered it; and

(c) if so, the steps taken by Government in the matter?

The Deputy Minister in the Ministry of Health and Family Planning (Shri E. S. Murthy): (a) Yes. A memorandum was submitted by the District Development Association Cannanore in August, 1966 to the Ex-Union Minister for Health and Family Planning requesting for the early approval of Combined Water Scheme for Cannanore, Tellicherry and Mahe.

(b) and (c). Part I of the Scheme was approved on the 30th November, 1966 for execution under the National Water Supply and Sanitation Programme (Urban) at an estimated cost